

File No. 9(17) 2020/30th CAC/RCD/FSSAI
Food Safety and Standards Authority of India
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110 002

Dated : 7th December, 2020

Minutes of the 30th meeting of Central Advisory Committee held on 19th November, 2020

The 30th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 19th November, 2020 through Video Conferencing. The list of participants who attended the meeting is at **Annexure-1**.

In his opening remarks, CEO FSSAI welcomed all the participants and clarified the intent behind the Memorandum of Understanding between FSSAI and States/UTs for Strengthening of Food Safety Eco-system in the country which was introduced this year. It was informed that this MoU is based on the pattern of National Health Mission (NHM) and will prove to be a critical intervention in improving the food safety ecosystem at the state level. The MoU provisions financial aid for aspects related to strengthening compliance, surveillance, consumer connect, etc. and not just strengthening of laboratories. States need to design an action plan on the basis of priorities of the state with regard to strengthening of the food safety ecosystem. He further stated that, it is proposed to retain upto 75% of the fee received from grant of licence and registration of food businesses in the State/UTs collected by FSSAI and subsequently release an enhanced amount to concerned State/UT along with FSSAI assistance as per approved work plan. This format will especially support the states where the revenue collected by the food safety department is not being utilized for food safety related activities. This will be incorporated in the MoU applicable from financial year 2021-22 onwards. It was also informed that in the first financial year of MoU i.e. 2020-21, FSSAI would provide assistance from its own funds. All states and UTs were requested to intimate their status on sharing the revenue within next three months.

CEO, FSSAI also informed the participants about FSSAI's intent on strengthening the surveillance activities by arranging monthly survey of specific food products or parameters. He emphasised on the need for effective participation by all DOs and FSOs in the States/UTs for collection of samples.

Thereafter, Head(RCD) initiated the discussion on the agenda as follows:

Agenda No.1: Disclosure of Interest

All members of CAC were requested to fill the "Specific Declaration of Interest" form forwarded along with the Agenda and send it back by email at enforcement1@fssai.gov.in by 21.11.2020.

Agenda No. 2: Confirmation of Minutes of 29th CAC Meeting

The minutes of the 29th CAC meeting held on 5th August, 2020 were approved and adopted.

Agenda No. 3: Action Taken Report of 29th CAC Meeting

The action taken report for the 29th CAC meeting held on 5th August 2020 was noted. Head (RCD) emphasized on importance of creation of the help desk and informed about funds being available under the MoU for creation of a help desk. States of Bihar, Karnataka, Lakshadweep, Mizoram Rajasthan and Sikkim were reminded to submit the information regarding creation of the help desk. Further, with regard to Food Safety Emergency Response System, it was informed to the participants that though nomination for nodal officer was sought from the states earlier, however, only a few states responded in this regard. It was informed that recently the Food Authority had decided that district's Designated Officer will be the nodal officer for Food Safety Emergency Response System.

Agenda No. 4: Review of performance of States/UTs based on 2nd Quarterly Report

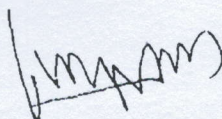
Head(RCD), FSSAI informed that formats of the quarterly report for review of state performance were approved in 29th CAC meeting and States were required to submit data within 10 days of end of quarter. Head (RCD) also emphasised on importance of creating Data Monitoring Cells in the states to collect data for proper monitoring and timely submission of reports. Thereafter, Head RCD made a presentation on the performance of the State/UTs during the second quarter i.e. July - September 2020. The following observations were made: -

Form -1 Administrative Structure:

It was noted that many States/UTs do not have requisite number of DOs/FSOs. States and UTs of Assam, Haryana, Maharashtra, Mizoram, Nagaland, Puducherry and Telangana were requested to take immediate actions for filling up the posts.

During the discussion, the representatives from the states informed the following:

- Department of Food Safety, Assam informed that 11 DO positions are being filled by promotion of FSOs and requisition for filling 34 posts of FSOs was advertised in November 2019 and will be filled in due course of time.



Food Safety Commissioner, Haryana informed that request for filling 16 posts of DOs and 30 posts of FSOs was submitted to Public Service Commission, however, the exams were delayed due to COVID-19 pandemic. A request for giving part time charge of DOs and FSOs to sub divisional officers and MBBS doctors has been submitted to the Health Department of the state.

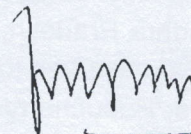
- Food Safety Commissioner, Telangana informed that 22 posts of FSO have been sanctioned and will be filled in due course of time. Meanwhile additional charge has been assigned to 7 officers.

CEO, FSSAI advised the States to expedite filling up the post of DOs and FSOs on regular basis and meanwhile the feasibility of part time/additional charge to eligible officers may be explored by States/UTs. CFS, West Bengal informed that the extension period of part time officials to work as authorised DOs expired on 04/08/2019. He requested to extend their tenure till 4/08/2022. CEO, FSSAI clarified that as per amendment to Food Safety and Standards Rules, the Commissioner of Food Safety may with the previous approval of the State Government, appoint Sub-Divisional Officer of the area on additional charge basis as Designated Officer.

Form-2 Details of Adjudication Cases: It was observed that number of new cases filed vis- a-vis number of samples failed is low in case of Bihar, Gujarat, Punjab & Rajasthan. Further no case has been filed in Arunachal Pradesh, Dadra & NH, Goa, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Tripura and West Bengal. The number of cases pending are more than 50% of cases filed in the States/ UTs of Uttar Pradesh, Uttarakhand, Tamil Nadu, Rajasthan, Punjab, Maharashtra, Madhya Pradesh, Kerala, Karnataka, Jharkhand, J & K, Himachal Pradesh, Haryana, Gujarat, Delhi, Chhattisgarh, Bihar, Assam and Andhra Pradesh. CEO, FSSAI also expressed concern on mismatch in the number of failed samples and the number of new cases launched. He also advised states to dispose of the cases pending for more than 1 year expeditiously. He also appreciated State/UTs of Chandigarh, Jammu and Kashmir, Tamil Nadu and Uttar Pradesh for their better performance.

Form-3 Details of Appellate Tribunal and Advisory committees: The State/UTs of Bihar, DNH, Ladakh, Lakshadweep, Mizoram and Nagaland were requested to expedite the constitution of the Appellate Tribunal. CEO, FSSAI raised concerns regarding delay in disposal of cases. He suggested that States should take up the issue with the law departments of the states to expedite disposal of cases. On reconstitution of Steering

Committees, it was observed that States/UTs of Assam, Chhattisgarh, Haryana, Ladakh, Madhya Pradesh, Mizoram, Puducherry, Rajasthan, Telangana and Uttarakhand have not yet re-constituted the DLAC and States/ UTs like Andhra Pradesh, Dadra & NH, Ladakh, Maharashtra, Mizoram, Odisha and Rajasthan have not yet re-constituted the SLAC. Further, SLAC meetings should be conducted by States half yearly and DLAC



quarterly. However, no SLAC meetings have been held in A&N Islands, Arunachal Pradesh, Bihar, Chandigarh, Delhi, Goa, Gujarat, Haryana, J&K, Jharkhand, Kerala, Manipur, Meghalaya, Puducherry, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal. DLAC meetings for all districts have been held at least once only in Bihar, Goa, Himachal Pradesh and Maharashtra. CEO, FSSAI directed that States where DLACs/SLACs have not been set up should set up the committees urgently and conduct their regular meetings.

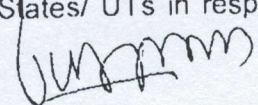
Form-4 Active State Licenses and Registrations: Increasing trend was observed in the issuance of licenses/ registrations by States/ UTs during the last quarter. However, number of food businesses having license/ registration is still less than 20% of the expected number @ one per 200 populations in case of Assam, Bihar, Nagaland, Odisha and Tripura. States informed shortage of staff as a key reason for less issuance of license. States/UTs were advised to conduct special drives and camps in various cities and towns to facilitate FBOs in obtaining license/registration.

Form-5 & 6 Pendency of License and Registration: CEO, FSSAI noted that pending applications in Delhi, Goa, Manipur, Nagaland and Odisha were more than 25% of State License granted during the previous year. Further number of unattended applications is high in case of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Punjab, Rajasthan, Uttarakhand and West Bengal. Pendency of applications for Registrations is more than 25% of the number of registration granted last year in case of Andhra Pradesh, Puducherry and Sikkim. Further number of unattended applications is high in case of A & N Island, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, J & K, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.

The states were advised to ensure timely processing of applications for license/registration and reduce pendency.

Form-7 Consumer Grievances: States/UTs of Maharashtra, Delhi, Karnataka, Uttar Pradesh, Haryana, Telangana, West Bengal and Andhra Pradesh with high pendency in clearing consumer grievances were advised to clear the pending cases at the earliest.

Form-8 Inspection, Sampling and Testing: It was noted that most of the States/UTs have not carried out adequate number of inspections i.e. 15 inspections per quarter per FSO. No inspections have been carried out through FoSCoRIS in a number of States including Andhra Pradesh, Arunachal Pradesh, Bihar, Goa, Jharkhand, Punjab, Sikkim etc. It was also observed that State/UTs of Punjab, Gujarat, Bihar, J&K, Haryana, Kerala, A&N Islands, Puducherry have performed better than other States/ UTs in respect of



Drawl of samples. States/UTs were advised to use FoSCoRIS for inspection. CEO, FSSAI also informed that FoSCoRIS is further being updated to include risk based sampling and provision to add samples.

CEO, FSSAI appreciated the efforts of States of Uttar Pradesh, Tamil Nadu and Madhya Pradesh in conducting large number of inspection and sampling. Additional Commissioner Food Safety, Uttar Pradesh informed that the large number was achieved by complying with the procedures and timelines prescribed in FSSA, 2006 and they were also following up the cases with Adjudicating officers and Appellate Tribunal.

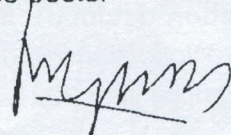
Form-9 Eat Right Initiatives: CEO, FSSAI informed that Eat Right Initiatives cover Hygiene rating, Clean Street Food Hubs, Fruit and Vegetable markets, BHOG and Eat Right Stations certified. Hygiene rating includes Restaurants, Meat shops and Mithai shops. Awareness includes Eat Right Campuses and Schools and RUCO. It was observed that few States/ UTs such as Assam, Chandigarh, Karnataka, Gujarat etc. have initiated the Eat Right Initiatives in their States/ UTs. Other States/ UTs were requested to take action to implement the Eat Right Initiatives

It was also observed that in states of Gujarat and Uttar Pradesh action has been taken in most of the initiatives. CEO, FSSAI emphasised that the overall performance of State/UTs was disheartening and the figure of only 144 clusters is very low for a country like India. Also performance of states/UTs in other initiatives such as RUCO, Hygiene Rating, Awareness building and Save Food:Share Food was also found to be low. States and UTs were advised to take up the cluster initiatives proactively.

CEO, FSSAI congratulated the State of Uttarakhand for their exemplary efforts in implementing RUCO initiative and advised other States/UTs to scale up the collection of used cooking oil.

Form-10 Testing Infrastructure: It was observed that Sample Management System (SMS) is not in place in many States like A&N, Andhra Pradesh, Daman & Diu and D&NH, Delhi, Himachal Pradesh, Jharkhand, Ladakh, Lakshadweep, Mizoram, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Telangana, U.P., Uttarakhand. Laboratory Information Management System is in place only in Kerala and Uttarakhand. States/UTs were advised to have proper laboratory management system in place and to send their requirement for SMS to QA Division of FSSAI.

It was noted that NABL accreditation has been obtained by SFTLs of Assam, Delhi, Gujarat, Kerala, Maharashtra, Punjab, Telangana, Rajasthan, Uttar Pradesh and West Bengal. States/UTs were advised to get the help of professionals who can support States/UTs in applying for NABL accreditation. Further, posts of Food analyst have not been filled in the States of A&N Islands, Andhra Pradesh, Arunachal Pradesh, D & NH, Ladakh, Lakshadweep, Maharashtra, Meghalaya, Mizoram and Tripura. These States/UTs were advised to take immediate action for filling up these posts.



Form-11 CSS for strengthening of SFTLs: States/UTs where submission of Utilisation Certificate was pending were requested to send the same at the earliest. The Quality Assurance Division of FSSAI was directed to co-ordinate with States/UTs for submission of UCs. Further, it was observed in the Q2 report that there was no physical progress in setting up Microbiology lab by most of the States/ UTs. The concerned States / UTs were requested to provide the information regarding the status of renovations work, delivery/installation/commissioning of HEE and proposal for setting up microbiology lab.

Form-12 Testing infrastructure utilization: It was observed that utilization of FSW was not adequate in many States especially in Delhi, Goa, Karnataka and Uttarakhand. Further, large numbers of samples were pending in the States / UTs labs of Assam, Bihar, Gujarat, Himachal Pradesh, J & K, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Tamil Nadu, Telangana and Uttarakhand. These States / UTs were requested to ensure proper utilization of FSWs and expedite the testing of pending samples.

Form-13 Food Fortification: It was observed that the coverage of fortification in 5 staples is not satisfactory and limited to only a few States. All States / UTs were requested to promote, monitor and cover the Food Fortification under various schemes such as ICDS/PDS/MDM.

Form-14 FoSTaC & Regulatory Staff Training: It was observed that only a few States like Bihar, Goa, Gujarat, Karnataka, Lakshadweep, Maharashtra, Puducherry, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal have arranged for training of food safety supervisors of the FBOs. All States and UTs were advised to arrange for conducting training of FBOs under FoSTaC at district level.

Agenda No. 5: Status of signing of MoU between FSSAI and States/UTs for strengthening of Food Safety Eco-system in the Country

Head(RCD), FSSAI stated that in order to extend technical & financial support to the States/UTs for strengthening of Food Safety Eco-system in the Country, proposals in prescribed format were sought from all the States/UTs. So far proposals were received from 23 States/UTs for financial/technical assistance under Work Plan for 2020-21. Out of the 23 States/UTs, Work Plan was finalized with 18 States/UTs. The States/UTs from which Work Plan was not received were advised to submit their proposal at the earliest. Some States informed that they had sent their proposals to finance Department for concurrence. CEO, FSSAI apprised the members that as there was no financial burden on part of States for Work Plan for 2020-21, and as such there was no need for sending the proposal to Finance Department and advised them to send the same to FSSAI.

Action decided: States/UTs were requested to speed up the process of signing MoU for Work Plan 2020-21 and initiate action for preparing the proposed Work Plan for the financial year 2021-22, the date of submission will be communicated shortly.

Agenda No. 6: Disposal of Adjudication cases within stipulated time

States were informed to pursue with the respective Adjudicating Officer to dispose the cases within stipulated time to reduce pendency. It was also advised to develop suitable mechanisms for regular monitoring of cases pending with the Adjudicating Officers. CEO, FSSAI informed that there is a Monitoring Committee in every District set up under the orders of Supreme Court comprising of District Magistrate, District judge and Superintendent of Police. It was advised to raise the concern with District Magistrate so that the same may be discussed in the Monitoring Committee Meeting for expediting disposal of cases.

Action decided: States/UTs to pursue with Adjudicating Officers for disposal of cases within stipulated time line to reduce the pendency and also to devise suitable mechanism for regular monitoring of the cases pending with AOs.

Agenda No. 7: Coordination of BIS and FSSAI for issuance of license for Packaged Drinking Water and Mineral Water

The members were apprised that FSSAI is proposing to make application for BIS certification license, a mandatory document while applying for a license for PDW and PMW from FSSAI. Also, BIS license would be a mandatory document while applying for renewal. Head (RCD) also stressed on the need for ensuring proper coordination between FSSAI, States/UTs and BIS for proper monitoring of all food products under mandatory BIS certification.

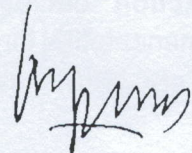
Agenda No. 8.1 : Food Safety Compliance System – Status

ED(CS) apprised the members of the Pan India launch of Food Safety Compliance System (FoSCoS) and its features. States/UTs were advised to take necessary steps for setting up Helpdesks and Training of Stakeholders. He also drew attention towards the need for improvement in the performance of Helpdesks and training of Helpdesk Executives.

Audit Management System (AMS): It was intimated that Audit Management System has now been integrated with FoSCoS. Audits conducted by FSSAI recognised agencies shall be fed into AMS by these agencies within specific time after completion of Audit as directed by Food Authority. These audit reports can be accessed by concerned authorities for further action if required, through FoSCoS.

Provision for making request for rejected application by FBO and request processing by concerned Authority: ED(CS) briefed the members about the SoP and provisions on dealing with requests by FBOs for reinstating rejected application.

Consumer Grievances: It was also informed to the member that the grievances lodged in FLRS have not been migrated to new Consumer Grievance module. ([url: https://foscoss.fssai.gov.in/consumergrievance](https://foscoss.fssai.gov.in/consumergrievance)). States/UTs were advised to attend the



pending FLRS grievances in a time bound manner and conclude the same on FLRS. Further, the food consumer grievance Version 2 also needs to be monitored regularly.

Action decided : States/UTs were requested to take necessary steps for

1. Setting up Helpdesks and ensure that the responses provided by the Helpdesks are upto the satisfactory level and training of Helpdesk Executives.
2. Attending the pending FLRS consumer grievances on priority.
3. Reports of State initiated Audits to be fed into AMS by concerned State.

Agenda No. 8.2 : Reforms in Licensing and Compliance: Decisions of 31st Food Authority meeting held on 20th October 2020

A. Mandatory online submission of Annual Return by Food Businesses wef FY 2020-21

It was informed to the members that provision has been made in FoSCoS for online submission of Annual Return by Food Businesses. It has been approved by Food Authority to make the online submission of Annual Returns mandatory for manufacturers and importers w.e.f. FY 2020-21 through FoSCoS.

B. Revising the policy for Auto-generation of License/Registration and Auto-rejection of applications in case of non-response

The members were informed that Revised Policy for Auto-generation of License/Registration and Auto-rejection of applications in case of non-response was framed and approved by Food Authority. Chairperson, FSSAI is authorized to decide the time and extent of implementation which shall be done after stabilization of FoSCoS. The policy will be implemented soon in phased manner tentatively w.e.f. 1st Jan 2021.

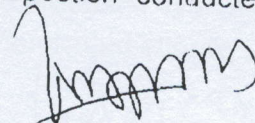
C. Rationalizing the number of documents required for FSSAI License

A revised list of Kind of Business wise mandatory list of documents as approved by Food Authority was placed for the information of the members. Further, It was also decided to make requirement of self-attestation of all documents by authorized signatory mandatory prior to uploading the documents on the online system for applying license and registration. The changes will be implemented soon in the FoSCoS.

Agenda No. 8.3 : Mandatory Inspections through FoSCoRIS Version 2.0

It was informed to the members that with the pan-India launch of FoSCoS w.e.f. 01st November 2020, a new, upgraded version of FoSCoRIS v2.0 was also launched. Key features of upgraded version of FoSCoRIS v2.0 were briefed to the members.

Action decided: States/UTs shall issue instructions for conducting inspections mandatorily through FoSCoRIS v 2.0 app only. Any inspection conducted without FoSCoRIS shall be fed into it within 48 hours.



Agenda No. 8.4: Mentioning of FSSAI License/ Reg number on receipts by food businesses on sale of Food Products

It was proposed to mandate display FSSAI License or Registration number on cash receipts/ purchase invoices/cash memo /bills etc. by food businesses. Comments/feedback of members were sought.

Agenda No. 8.5 (A): Streamlining the payments related to State License/Registration fee

Member were apprised that FSSAI vide letter number 4(37)2017/States/RCD/FSSAI dated 20th August 2019 requested States/UTs to provide their bank account details so that centrally pooled funds received by FSSAI in respect of State License and Registration fee through RazorPay Payment Gateway (integrated with Food Licensing and Registration System – FLRS) can be remitted directly to respective Bank Accounts provided by States/UTs on T+1 basis. So far, 25 States/UTs have furnished their Bank Account details:

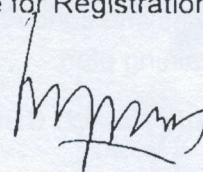
Action decided :

1. States/UTs viz. (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Madhya Pradesh, Maharashtra, Mizoram, Rajasthan, Telangana, Uttar Pradesh, West Bengal) who have not given their Bank Account details were requested to submit details of bank account for remittances of funds collected/centrally pooled by FSSAI in respect of State License and Registration fee.
2. States/UTs requiring the dashboard for viewing the remitted funds are required to submit the details of the authorized person in the prescribed form of Bank of Baroda. FSSAI has deputed a nodal person, Sh. Anand Kumar Prasad, AO, Accounts Division, FSSAI Hq (Email: akprasad1.ofb@nic.in and Mobile: 9474394060) for the purpose of reconciliation and remittances of payments to respective State Bank Accounts.

Agenda No. 8.5 (B): Uniform online payment modes throughout the country

Members were apprised that a new, upgraded version of online food licensing and registration system- FoSCoS (Food Safety Compliance System) was launched pan India w.e.f 1st November 2020. Integration of Razorpay Payment Gateway for online payments have reduced the payment-stuck related queries to almost negligible since October 2020. However, State-Specific Payment Gateways are still taking 2-3 days for confirmation of payment stuck, which leads to avoidable double payments by the food business operators and undue harassment.

Further, It is decided to discontinue the offline treasury challan option for license w.e.f 1st Jan 2021 for all States including Railways. The facility will continue for Registrations only.



Action decided :

1. States of Delhi, UP, MP, TN, Kerala and WB are advised to completely switch to uniform payment gateway i.e. RazorPay.
2. States where at present, treasury challan option is available, may publicise the matter amongst the stakeholders that the paid Treasury Challans shall be fed into the FoSCoS upto 31st December 2020. After which provision would not be available there and paid challans may not be submitted in the system.

Agenda No. 9: Development and Review of Regulations/Standards

Members were apprised about new Regulations/Standards Notified and directions issued.

Agenda No. 10: Eat Right Challenge

Members were apprised that Eat Right Challenge is envisioned as a competition among districts and cities for recognition of their efforts in adopting and scaling up various initiatives under Eat Right India. Further, it is meant to motivate states to improve performance and encourage others to join.

Action decided: Commissioners of Food Safety of States and UTs were requested to supervise the work of respective districts enrolled under the Eat Right Challenge (ERC) under their States/UTs. They also requested to verify the status of the funds allocated to the districts

Agenda No. 11: Food Safety Training & Certification (FoSTaC)

About training of Regulatory Staff members were informed that existing duration of statutory induction training for FSOs is for 40 days which includes 14 days' classroom training and 26 days of on job training. With regard to contraction of training duration to 30 days; 8 days' classroom and 22 days on job, a decision would be taken based on feedback received from classroom training of FSOs of Andhra Pradesh, WB and Sikkim scheduled from 23 Nov 20 for a duration of 8 days. Two hours long COVID training is also available for FSOs/DOs. States who have not availed the training can submit request. Empanelment of Trainer Pool of Trainers to be identified at state level especially for the training of Adjudicating Officers. Members were also apprised about status of FBOs training.

Action decided: States/UTs were requested to issue instruction to the FBOs to undergo trainings and conduct regular review meeting with empaneled Training Partners and draw the training plan.

Agenda No. 12: Credible Food Testing and Effective Surveillance



Agenda No. 12.1: Laboratories

Members were apprised about the status of NABL accreditation of state food laboratories and informed that only 18 state food laboratories have obtained NABL accreditation so far and requested States/UTs to initiate the process for obtaining the NABL accreditation for their remaining food labs at the earliest.

Action decided: State Food Testing Laboratories which had applied for NABL accreditation by 30th August, 2020 were provided an extension of 6 months due to COVID-19. These State Food Testing Laboratories were requested to expedite their process of accreditation. The remaining laboratories will be discontinued as food laboratory under section 98 of FSS Act, 2006, shortly. However, they may be reinstated after they obtain NABL accreditation.

Agenda 12.2: Upgradation of State Food Testing Laboratories(SFTLs)

With regard to Upgradation of State Food Testing Laboratories(SFTLs), the members were informed about the installation and distribution of high-end equipment (HEE) in SFTLs and the assistance provided by FSSAI in terms of manpower and consumables. He further requested States/UT to calibrate, operationalize and utilize the equipment.

Action decided :(i) States/UTs were requested to immediately procure the consumables from the grant of Rs 60 lakh released by FSSAI and ensure that all the High End equipment are now functional and optimally utilized.

(ii) Those States/UTs which have not submitted Monthly Progress Reports (MPRs) for HEE and Microbiological Laboratories were requested to submit the same at the earliest.

(iii) Those States/UTs which have not submitted the Utilization Certificate for the grant released were requested to submit the same at the earliest.

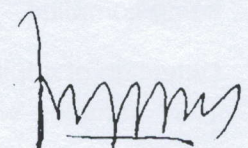
Agenda 12.3: Establishment of Food Safety on Wheels (FSW)

Members were informed that in addition to 60 FSWs delivered to 32 States/UTs earlier, 30 modified FSWs have been delivered to 11 States/UTs on first come first serve basis. However, FSWs are not being utilized optimally by some of the States/UTs and MPRs are also not sent regularly.

Action decided: States/UTs were requested to ensure optimal utilization of FSWs/Modified FSWs and timely send MPRs. Additional FSWs would be provided on the basis of utilization of FSWs provided earlier.

Agenda 12.4: Capacity Building/Training for laboratory Personnel

Members were apprised in details about various training programmes conducted for laboratory personnel.



Agenda 12.5: Providing 3 Basic Equipment (HPLC, GC, UV-VIS) to States/UTs

Members were informed that FSSAI is providing 3 basic equipment instead of FTIR to those State Food Testing Laboratories where this equipment are not available. Grant of Rs. 19.92 crore has already been released to 21 States/UTs. Proposal of two States viz Delhi and Gujarat is under consideration. However, none of these States has initiated action to procure this equipment.

Action decided: Other States/UTs were requested to send their proposal in case these equipment are required. States/UTs for which funds released, were requested to procure these equipment preferably through GeM and utilize the fund within the current financial year.

Agenda 12.6: Utilization of 3 Hand-held devices/Rapid Kits by States/UTs

Members were informed about hand-held device/rapid kits delivered to States/UTs designated Nodal Officer. Details of tested done through these hand-held device/kits awaited from States/UTs.

Action decided: States/UTs were requested to provide details of test carried out through 3 Rapid Testing Devices, so far.

Agenda 12.7: Strengthening of Sample Management System(SMS) with cold chain facility by FSSAI in States/UTs at district level

Members were informed that 22 States/UTs had shown readiness for implementation of SMS in their States/UTs so far. Members were also informed about the status of strengthening of sample management system. States/UTs were requested to co-ordinate with vendors for delivery and installation of SMS components.

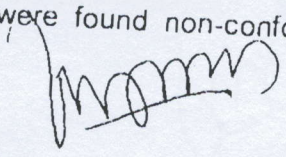
Action decided: Assam, Chhattisgarh and Uttar Pradesh were requested to coordinate with the Vendor in delivery and installation of SMS components and participate in the training to be imparted by the Vendor. Punjab has identified nodal officer, but details of DOs and FSOs still awaited. Other States were requested to nominate Nodal Officer and furnish the details of DOs and FSOs.

Agenda 12.8: PAN India surveillance conducted/to be conducted to monitor quality and safety of food products.

With regard to surveillance following was informed to the members; -

Edible Oil Quality Survey was conducted in the month of August, 2020 and its report is being compiled.

Detection of adulteration in Khoya was carried out through FSWs in selected cities. Total 1097 samples were tested in which 212 samples were found non-conforming. In 7



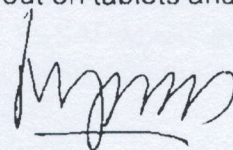
States/UT (Assam, Bihar, J&K, Jharkhand, Kerala, Punjab and W.B.), there was more than 30% non-compliant. So these States were requested to conduct enforcement drive.

Milk Products Survey(MPS-2020) conducted during 12 November to 13th November, 2020 to assess the quality and safety of Milk products sold during festival period in the country and to identify hotspots of adulterated and unsafe milk products, if any; and put in place a continuous surveillance framework for assessing quality of Milk products sold in the country.

Agenda 13: Issues faced by Food Industry regarding Licensing, Sampling, Adjudication and Labelling defects.

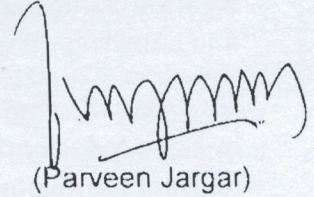
Ms. Meetu Kapoor, Executive Director-FACE, CII &CAC Member, raised the issues faced by Food Industry regarding Licensing, Sampling, Adjudication and Labelling defects. The relevant provisions and position on these issues was explained by ED(RCD). The issues raised were also noted down for due consideration.

Concluding Remarks by Chairperson, FSSAI: In her concluding remarks, Chairperson FSSAI congratulated all stakeholders for their active participation and improved accuracy in reporting of Quarterly Reports. She further emphasised that Commissioner of Food Safety should participate in the CAC meeting instead of deputing their subordinates. She noted that there was need for uniform incremental improvement in Food Safety eco-system across the country. She expressed her appreciation for more than expected participation by districts in Eat Right Campaign of FSSAI. She advised the Commissioner of Food Safety to monitor and support the districts. She further noted that the weakest links in food safety eco-system were limited manpower, lack of labs and their infrastructure, inordinate delay in testing of samples and inadequate surveillance. She emphasised that Commissioner of Food Safety should give more attention to labs and technical manpower. There should be accountability in respect of lab technicians for testing of samples and issue of reports. She advised to ensure more extensive surveillance activities and timely submission of samples to the labs. She observed that FoSCoRIS, the digital inspection system could be easily carried out on tablets and smart



phones and such inspections should be encouraged as they ensure transparency, accuracy and easy access to inspection data. She appreciated the initiatives taken by FSSAI to provide financial assistance to States on various aspects of food safety under the single umbrella of MoU. This MoU will go a long way in building a better food safety system for the citizens of the country.

The meeting ended with a vote of thanks to the Chair.

A handwritten signature in black ink, appearing to read 'Parveen Jargar', with a stylized flourish at the end.

(Parveen Jargar)

Joint Director, Regulatory Compliance